

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. I

Customs Appeal No. 89304 of 2014

(Arising out of Order-in-Original No. 26/2014-15 dated 13.06.2014 passed by the Commissioner of Customs (General) Mumbai.)

Mahesh Shipping Agency

CHA No.11/1701) "Vandana Smruti,
B/5 Sector – 4 Airoli Navi
Mumbai – 400 708.

.... Appellant

Versus

Commissioner of Customs (General), Mumbai

New Custom House, Ballard Estate,
Mumbai 400 001.

.... Respondent

APPEARANCE:

None for the Appellant

Shri Krishna Azad, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. M.M. PARTHIBAN, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85193/2025

Date of Hearing: 11.02.2025

Date of Decision: 11.02.2025

Per: S.K. MOHANTY

When the matter was called out for hearing, the communication dated 10.02.2025 of the Consultant for the appellant was placed on record. In the said communication, the Consultant has stated that the appeal is being infructuous, as the Customs Broker License is now operational upon completion of the inquiry proceedings. Accordingly, the Consultant for the

appellant has prayed for withdrawing the appeal filed by the appellant. Prayer made by the appellant is considered and accordingly, the appeal is dismissed as withdrawn.

(Order dictated and pronounced in the open court)

(S.K. Mohanty)
Member (Judicial)

(M.M. Parthiban)
Member (Technical)

SM